

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 1185
TO BE ANSWERED ON 01.08.2024

Need to amend the Wildlife (Protection) Act

1185. SHRI A.A. RAHIM:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether, considering requests from different State Governments, Central Government proposes to amend the Wildlife Protection Act;
- (b) the wild animals which are considered as vermin;
- (c) whether Government proposes to include wild pigs as vermin; and
- (d) whether Government is ready to give powers to Chief Conservators of Forests to order the culling of such animals which are dangerous to human life?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

- (a) The Wild Life (Protection) Act, 1972 has been amended during the year 2022. At present, this Ministry is not considering any amendments to the Act.
- (b) As per Wild Life (Protection) Act, 1972, 'vermin' means any wild animal notified under Section 62 of the Act.
- (c) Currently, Section 11 (b) of the Wild Life (Protection) Act, 1972 empowers the State Chief Wild Life Warden or an authorized officer to take necessary steps for hunting of wild pigs, if it has become dangerous to human life or property. At present, this Ministry is not considering notifying wild pigs as vermin.
- (d) In case of wild animals falling under Schedule-II of the Act, the State Chief Wild Life Warden or the authorized officer is empowered to grant permits for hunting, if such animals have become dangerous to human life or property.

In case of wild animals falling under Schedule I of the Act, the State Chief Wild Life Warden is empowered to grant such a permit, if the animal has become dangerous to human life. Presently, the Ministry is not considering to amend the Act to give powers to Chief Conservators of Forests to order the hunting of wild animals listed in Schedule I of the Act.
